

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 246/2025

In the matter of:

Ram Chander Bhardwaj

.....Applicant

Versus

Govt. of NCT of Delhi & Ors.

.....Respondent(s)

NDOH:- 19.12.2025

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Filed by:

New Delhi:

Dated: 17.12.2025

Delhi Pollution Control Committee

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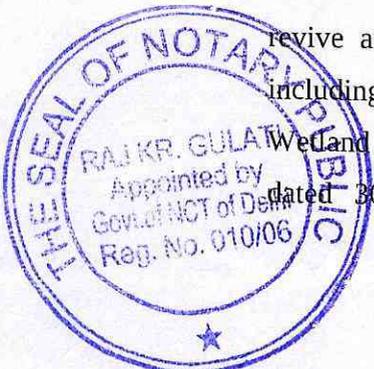
Govt. of NCT of Delhi & Ors.

.....Respondent(s)

**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN COMPLIANCE TO THE ORDER DATED 19.05.2025.**

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above captioned matter on 19.05.2025, on the basis of the original application filed by Sh. Ram Chander Bhardwaj (applicant) based on the assertion that a historical water body measuring 84 bighas (7 hectares) is situated in Section A-10, Narela, Delhi. The Hon'ble National Green Tribunal was pleased to issue notice to the respondents to file reply/response.
3. That, Wetland Authority of Delhi (Respondent Number -1) apprised to this Hon'ble Tribunal that they issued letter dated 13.07.2022 to DDA requested to revive and develop this pond and submit its status report/brief document, including khasra no. and total area so that the same can be listed as per Wetland (Conservation and Management) Rules, 2017. And also issued order dated 30.10.2024 directed the land-owning departments DDA to take



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measures towards protection of water bodies under their jurisdiction as well as restoration and rejuvenation of water bodies.

4. That, issues in this case relate to land owned by the Delhi Development Authority (DDA), and the work pertaining to its management and development is the responsibility of the land-owning agency, i.e., the DDA.

5. It is therefore requested to this Hon'ble Tribunal that the present status report may kindly be taken on record.

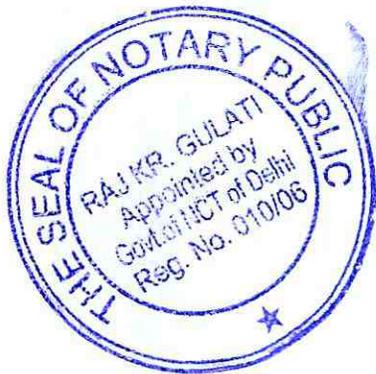
[Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 17 day of December, 2025.

[Signature]
DEPONENT



17 DEC 2025

ATTESTED
[Signature]
NOTARY PUBLIC
GOVT OF NCT OF DELHI

17 DEC 2025

17 DEC 2025